

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

**Dated Shillong, the 29<sup>th</sup> June, 2026.**

**No. LJ (A) 27/2026/20** - In exercise of powers conferred under sub - section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Smti. Nita Chakraborty, Advocate as the Addl. Special Public Prosecutor (POCSO), West Garo Hills District, Tura with immediate effect and until further orders.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

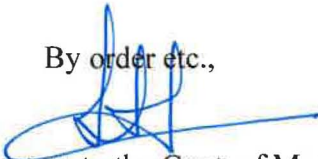
**Memo No. LJ (A) 27/2026/20-A,**

**Dated Shillong, the 29<sup>th</sup> June, 2026.**

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. The Deputy Commissioner, West Garo Hills District, Tura.
4. The District & Session Judges, West Garo Hills District, Tura.
5. The Superintendent of Police, West Garo Hills District, Tura.
6. The Accountant General (A&E), Meghalaya, Shillong- 793001.
7. Smti. Nita Chakraborty, Advocate. Charge report of assuming charge as Addl. Special Public Prosecutor along with contact No. should also be furnished to this Department.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Tura Bar Association, Shillong.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, Tura Treasury, Tura.
12. Law (B) Department.
13. DEO, Law Department.

By order etc.,

  
Deputy Secretary to the Govt. of Meghalaya,  
Law (A) Department.